

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 705 OF 2018 IN
APPEAL NO. 161 OF 2018

Dated: 05th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Harinder Toor
Mr. Kiren Gandhi
Ms. Ramni Taneja

Counsel for the Respondent(s) : -

ORDER
IA NO. 705 OF 2018
(for urgent listing)

Heard learned counsel appearing for the Appellant. Learned counsel appearing for the Appellant submitted that in the light of the statement made and the reason stated in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

Appeal No. 161 OF 2018

Issue Notice to the respondents in the Appeal No.161 of 2018 with all the IAs returnable on 10.07.2018. Dasti, in addition is permitted.

List the matter for admission on **10.07.2018.**

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member